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CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH

CP No.155/2005 IN
OA No.2534/2003

New Delhi, this the 25th January, 2006

Hon'ble Mr. Justice M.A. Khan, Vice-Chairman(J)
Hon'ble Mr. N.D. Dayal, Member (A)

Smt. Bhateni Devi
Wd/o Late Sh. Daya Nand,
R/o H.No. 2053, Gali No,1, Ghandi Nagar,
Rajgarh Extension, Delhi-31.
(By Advocate: Shri Yogesh Sharma)

...Applicant.

Versus

Dr. A.K. Tripathi,
Director,
Defence Research & Development Laboratory,
Kanchan Bagh, PO Hyderabad.

Respondent.

(By Advocate: Shri Rajeev Bansal for Shri B.K. Aggarwal)

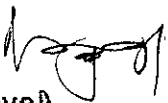
ORDER(ORAL)

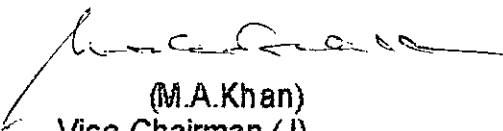
By Mr. Justice M.A. Khan, Vice-Chairman(J):

Learned counsel for the respondents has stated that the order of this Tribunal dated 27.7.2004 in OA 2534/2003 has been implemented and P.P.O. has since been issued. He has produced a copy of letter dated 10.1.2004 along with the P.P.O. dated 6.1.2006. Learned counsel of the applicant has submitted that the present proceedings may be disposed off leaving at open to the applicant to approach this Tribunal ^{ve.} and the payment is not received and grievance still survived. The respondents have implemented the order. We do not find it to be a fit case to proceed in the matter further. Accordingly we dismiss the contempt petition and discharge the notices but leave it open to

10

the applicant to approach this Tribunal again in accordance with law, if any grievance still survived.


(N.D. Daya)
Member (A)


(M.A. Khan)
Vice-Chairman (J)

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